

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PRANAY VERMA**

ON THE 19th OF APRIL, 2024

CRIMINAL APPEAL No. 4578 of 2024

BETWEEN:-

**NEERAJ S/O SHRI SHIPCHAND SAHU, AGED ABOUT 28
YEARS, OCCUPATION: LABOUR, R/O 48, NEW
KHATIPURA NEAR CHANDRAVANSHI DHARMSHALA
INDORE DIST. INDORE (MADHYA PRADESH)**

.....APPELLANT

(BY SHRI ANIL OJHA - ADVOCATE)

AND

- 1. STATE OF M.P. THROUGH P.S. HEERA NAGAR,
DIST. INDORE (MADHYA PRADESH)**
- 2. VICTIM X THROUGH P.S. HEERA NAGAR DIST.
INDORE (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI KAPIL MAHANT - PANEL LAWYER)

.....
*This appeal coming on for admission this day, the court passed the
following:*

ORDER

This Fifth Criminal Appeal under Section 14-A(2) of the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act has been filed by the appellant for grant of **temporary bail** to him on the ground of his sister's marriage which is to be performed on 26.04.2024.

2. The appellant has been arrested by Police on 23.07.2022 in connection with Crime No.652/2022, registered at Police Station Heeranagar, District Indore (M.P) concerning offence under Sections 376/506 of the IPC and under

Section 3(2)(v) of SC/ST (Prevention of Atrocities) Act against the order dated 04.10.2022 passed by the Special Judge (Prevention of Atrocities) Act Indore in Special Case No.178/2022.

3. Along with this appeal the marriage card of sister of the appellant has also been filed. The same has been verified by learned counsel for the respondent/State and has been reported to be genuine.

4. Thus, considering the fact of marriage of sister of the appellant, I deem it fit to grant the temporary bail to the appellant for a period of three days from the date of his release.

5. The temporary bail, accordingly, stands allowed and it is directed that the appellant be released on temporary bail for a period of three days from the date of his release on furnishing a personal bond in the sum of Rs. 50,000/- (Rupees Fifty Thousand only) with one local solvent surety to the satisfaction of concerned trial Court/committal Court.

6. The appellant shall surrender before concerned trial Court/Committal Court after expiry of three days from the date of his release for being committed to custody.

7. A copy of this order be sent to the Court concerned for compliance.

C.C. as per rules.

(PRANAY VERMA)
JUDGE